

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.762/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company		Noor Alam & Ors.-Vs-Prism Infracon Limited	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Rajashri

Rajashri Dutta, Adv.

Avisup Mondal, Adv.

Ramij Munshi, Adv.

(For Financial Creditors)

BKPSG
BHAGABATI PRASAD PADHY, ADV
935209832

For Corporate Debtor

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in

advance to the opposite party. Petitioner is directed to serve copy of the petition on the corporate debtor.

List it on 09/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)